

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : (a) No, Sir.

(b) to (d). Ministry of Human Resource Development (Department of Education) in consultation with the Commonwealth Scholarship Commission, allocates the limited number of positions on offer for Commonwealth Scholarships and Fellowships taking into account the facilities/courses available in the country and the United Kingdom. In view of a very limited number of scholarships/fellowships available only a few disciplines can be included. It has not been found possible to include Textile Technology and 'Textile Management'.

[Translation]

Facilities at Station

5184. SHRI UPENDRA NATH VERMA : Will the Minister of RAILWAYS be pleased to state :

(a) whether the facilities available to the passengers at the Gaya Railway Station have been curtailed particularly in reservation of berths from this station for different trains;

(b) if so, the reasons therefor; and

(c) the steps being taken to provide facilities at the station?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF) : (a) and (b). The reservation quotas by 1182/1160 Chambal Express and 1172 Shipra Express trains have been reduced w.e.f. 15.4.1995 due to poor utilisation of allotted quota.

(c) The reservation work at Gaya has been computerised w.e.f. 30.3.1995. In addition, works of improvement to circulating area and water supply, provision of retiring rooms and provision/extension of platform shelters have been taken up at a cost of Rs. 30.77 lakh.

Squash Game

5185. SHRIMATI SHEELA GAUTAM :
SHRI RAJESH KUMAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the Government have made efforts to include squash game in the coming SAARC Games;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK) : (a) No, Sir.

(b) Does not arise.

(c) It is the responsibility of Indian Olympic Association to take up the issue of including squash in these games.

[English]

Sugarcane Purchase Tax

5186. SHRI SOBHANADREESWARA RAO VADDE: Will the Minister of FOOD be pleased to state :

(a) the details of sugarcane purchase tax per ton being collected by different State Governments as on February 1, 1995; and

(b) the details of such amount distributed to the cane growers during the last three years, State-wise?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) and (b). As per the information furnished by the State Governments/Union Territories for the purpose of levy sugar price fixation for 1994-95 season, the purchase tax levied in different States/Union Territories is given in the Statement enclosed. Information regarding the mode of utilisation of the tax so collected is not available with the Ministry of Food.

STATEMENT

The Purchase Tax Levied in Different States/UTs for 1994-95 Season

Punjab	- Rs. 0.50 per quintal
Haryana	- Rs. 1.50 per quintal
* Rajasthan	- 2.5% on cane price
U.P.	- Rs. 2 per quintal
Bihar	- Rs. 1.00 per quintal plus 2% purchase tax and 1% additional tax (Purchase tax of 2% and additional tax of 1% not applicable to purchases through Cooperatives) plus 1% market fee).
Gujarat	- Rs. 2.40 per quintal
Maharashtra	- Rs. 2.5 per quintal
Andhra Pradesh	- Rs. 9/- per quintal w.e.f. 10.1.95
Tamil Nadu	- Basic rate 11% plus 15% surcharge + 2.5% additional purchase tax (effective rate 15.15%). Cess Rs. 0.50 per quintal
* M.P.	- Purchase tax 4.5% and mandi sulk 1%
Pondicherry	- 22.5% on cane price, cess Rs. 0.50 per quintal

Kerala	- Tax 6% + 10% surcharge (effective rate 6.6%)
Assam, Orissa, West Bengal & Nagaland	- Nil
Goa	- Nil
Karnataka	- 7% + 1.75% turn over tax on cane value effective rate 8.75%.

* Information was not available from the States of Rajasthan and Madhya Pradesh. Hence, previous year's figures have been adopted.

Sugar

5187. PROF. RAM KAPSE :

SHRIMATI VASUNDHARA RAJE :

Will the Minister of FOOD be pleased to state :

(a) the details of production, consumption, export and import of sugar during the years 1992-93, 1993-94 and 1994-95; and

(b) the stock of levy sugar with Central Pool as on April, 1995?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) The required information is as under :

Particulars	Sugar Season (October to September)		
	1992-93(P)	1993-94(P)	1994-95(E)
Indigenous Production	106.09	98.12	133.00
Consumption	120.05	111.37 @	117.93 @
Imports	Nil	9.37(xx)	0.47 (xx)
		4.60(STC/	13.97 5.17 (STC/ 5.64
		MMTC	MMTC
Exports*	3.97	0.75	0.40

(P) - Provisional

(E) - Estimated for the Entire Season

(*) - Including Nepal

(xx) - Imported by Private Parties

(@) - excludes consumption of imported sugar brought in by private parties.

(b) No Central Pool is being maintained separately for levy sugar by the Government, except pipe line stocks with FCI for further distribution.

Environmental Rent

5188. SHRI S.M. LALJAN BASHA : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether India has demanded that Western countries should pay "environmental rent" for the excessive emissions of Green House Gases;

(b) if so, the details thereof; and

(c) the reaction of the West on this demand?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) and (b). India has not made any formal demand that Western countries pay environmental rent for excessive polluting emissions. However, at the First Conference of Parties to the Climate Change Convention in Berlin recently, the Indian delegation pointed out that the Northern countries emit green house gases far in excess of their per capita entitlements, should it be universally accepted that every human being has a right to an equal share of, the carrying capacity of the planet. If a monetary value was to be put on these gaseous emissions, calculated on the basis of the approximate cost for neutralising their adverse impacts, then this monetary sum could be treated as 'environmental rent' and ought to be transferred to developing countries in lieu of the use of their 'environmental space'.

(c) In the multilateral forum that these observations were made, there was widespread appreciation concerning this point of view.

[Translation]

Decontrol of Molasses

5189. SHRI ARJUN SINGH YADAV :
SHRI KASHIRAM RANA :

Will the Minister of FOOD be pleased to state :

(a) whether the production of Gur is declining due to decontrol of molasses;

(b) whether the State Government has submitted any proposal seeking imposition of control on molasses; and

(c) if so, the action taken by the Government in this regard?

THE MINISTER OF FOOD (SHRI AJIT SINGH) : (a) No survey/assessment in this regard is available with this Ministry.

(b) and (c). A Working Group under the Chairmanship of former Chief Minister of Karnataka and consisting of the Excise Ministers of various States have made certain recommendations regarding the molasses policy, which are presently being examined by the Department of Chemicals & Petrochemicals, Ministry of Chemicals & Fertilisers.

Translation of Holy Books

5190. SHRI HARIN PATHAK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the Indian languages in which the Holy Quran, the Bhagvatgeeta, the Bible, the Zend Avesta and the Dhammapada have been translated;